

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I (SM)

Service Tax Appeal No. 180 of 2011

[Arising out of Order-in-Revision No. 06-07/Commr./PKL/REV/2010 dated 10.11.2010 passed by the Commissioner of C.E., Panchkula]

Shiv Shakti Rice Mills

Taraori, Karnal
Haryana

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Panchkula**

SCO 407-408, Sector 8,
Panchkula, Haryana

.....Respondent

WITH

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.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. Yashpal Singh, Authorized Representative

CORAM:

HON'BLE Sh. S. S. GARG, MEMBER (JUDICIAL)

FINAL ORDER NO. 60039-60040/2024

DATE OF HEARING: 02.02.2024

DATE OF DECISION: 02.02.2024

PER : S. S. GARG

None appeared for the appellant. Notice for the hearing has also been served to the appellant, but in spite of that, none has appeared on behalf of the appellant. As the matter pertains to year 2011, it appears that the appellant is not interested in pursuing their appeals. Hence, the appeals are dismissed for non-prosecution with the liberty to the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

RA_Saifi